

| FORM A | |
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| PUBLIC ANNOUNCEMENT | |
| (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) | |
| FOR THE ATTENTION OF THE CREDITORS OF SUPREME STARTECH PRIVATE LIMITED | |
| S. No. | RELEVANT PARTICULARS |
| 1. | Name of corporate debtor SUPREME STARTECH PRIVATE LIMITED |
| 2. | Date of incorporation of corporate debtor 28/03/2001 |
| 3. | Authority under which corporate debtor is incorporated / registered Registrar of Companies, Mumbai under Companies Act, 1956 Registration Number - 131422 |
| 4. | Corporate Identity No. / Limited Liability Identification No. of corporate debtor U24110MH2001PTC131422 |
| 5. | Address of the registered office and principal office (if any) of corporate debtor Registered office: Supreme Startech Private Limited, Block No. 13-14 SevaSadan, C.A. Road Nagpur MH 440018 |
| 6. | Insolvency commencement date in respect of corporate debtor 25th October, 2019 being the date the order passed by the Hon'ble NCLT, Mumbai Bench (Order received by IRP on 26/10/2019) |
| 7. | Estimated date of closure of insolvency resolution process 22nd April, 2020 being 180th day from the Insolvency Commencement Date |
| 8. | Name and registration number of the insolvency professional acting as interim resolution professional CAPAWAN KUMAR RAMDHAN AGARWAL Registration No: IBBI/IPA-001/IP-P00414/2017-18/10737 |
| 9. | Address and e-mail of the interim resolution professional, as registered with the Board Address: 42, Gopal Bhawan, 199 Princess Street, Mumbai - 400 002 E-mail: arbitratorpr@gmail.com |
| 10. | Address and e-mail to be used for correspondence with the interim resolution professional Same as entry No. 09 |
| 11. | Last date for submission of claims 9th November, 2019 |
| 12. | Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional No class has been ascertained till date |
| 13. | Names of insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) N.A. |
| 14. | (a) Relevant Forms and (b) Details of authorized representatives are available at: Relevant Forms mentioned at Point 4 below. |
| <p>1. Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of SUPREME STARTECH PRIVATE LIMITED on 25th October, 2019.</p> <p>2. The creditors of SUPREME STARTECH PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 09th November, 2019 to the interim resolution professional at the address mentioned against entry No. 09.</p> <p>3. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.</p> <p>4. The claims may be submitted in their specified forms. Form B- Operational Creditor (Other Than Workmen/ Employee); Form C- Financial Creditor; Form CA- Financial Creditors in a class; Form D- Workmen/ Employee; Form E- Authorised Representative of Workmen/Employee and Form F- Other Creditors. Copy of the above Forms can be downloaded from https://ibbi.gov.in/home/downloads</p> <p>5. Submission of false or misleading proofs of claim shall attract penalties.</p> | |
| <p style="text-align: right;">Sd/- Pawan KR Agarwal Interim Resolution Professional IBBI/IPA-001/IP - P00414/2017-18/10737</p> | |
| <p>Place : Mumbai Dated : October 29, 2019</p> | |



Pawan KR Agarwal

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